RAJIV GANDHI PROUDYOGIKI VISWAVIDYALAYA BHOPAL

Established under Act. No. 13 of 1998 Ordinance No. 15

(Refer Section 39 (22) of the Act)

Ordinance for Declearing the Bhopal Engineering College, Bhopal as

Constituent college of the university

(w.e.f. the Year 2000-2001)

Save otherwise provided in the Act. Statutes, with reference to the resolution and decision of the Executive Council of Rajiv Gandhi Proudyogiki Vishwavidyalaya, read with the direction of the state Government, and resolution of the Board of Governors of Bhopal Engineering College, Bhopal, the Rajiv Gandhi Proudyogiki Vishwavidyalaya, M.P. takes over the Management of the Bhopal Engineering College, Bhopal as a Constituent College as referred to the Statute No.36 "constituent College" of the Rajiv Gandhi Proudyogiki Vishwavidyalaya, M.P.

The College will be governed by of the Executive Council of the University and their decision shall be binding upon it. All administrative. Academic and financial powers would be vested with constituent Bodies, Boards and Authorities of the University, The College would work as an Autonomous Teaching Department of the University.

As soon as the Bhopal Engineering College, Bhopal is admitted to the privileges of the University as its Constituent College all its assets and liabilities, the movable/immovable property with entire land, roads buildings will stand as transferred to the University and will be treated as University property in all the records maintained by the Local Revenue Authorities, Registrar Firms and Societies and other Corporate agencies, subject to the approval of the State Govt. The University will not be bound to pay any cost towards this property. The decision regarding sale, mortgage of major alteration of the existing movable and immovable property of this college would be taken after the approval of the State Govt.

The departments of the Bhopal Engineering College, Bhopal would henceforth be called the University Teaching Department of the Rajiv Gandhi Proudyogiki Vishwavidyalaya. The Principal of the College will be the Director of the Institution.

Other matter will be governed as per provisions of the Statute No. 36 "Constitute College".

